

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 466/TT/2020

Subject : Petition for truing up of transmission charges of 2017-18 and 2018-19 period as well as determination of transmission tariff for the 2019-24 period in respect of four non-ISTS 400 kV Transmission Lines carrying ISTS Power of Damodar Valley Corporation.

Date of Hearing : 13.7.2020

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Damodar Valley Corporation

Respondents : Jharkhand Bijli Vitran Nigam Limited & 5 Others

Parties present : Shri M.G Ramachandran, Senior Advocate, DVC
Ms. Anushree Bardhan, Advocate, DVC
Shri Subrata Ghosal, DVC
Shri Samit Mandal, DVC
Shri Sandip Ghosh, DVC

Record of Proceedings

The matter was heard through video conference.

2. Learned senior counsel for the Petitioner submitted that the instant petition has been filed for truing up of actual expenditure incurred during the years 2017-18 and 2018-19, and determination of transmission tariff of the 2019-24 period in respect of the following non-ISTS 400 kV Transmission Lines carrying ISTS power:-

- (i) S/C LILO of 400 kV D/C Durgapur (PG)-Jamshedpur (PG) at DSTPS,
- (ii) S/C LILO of 400 kV D/C Maithon (PG)-Ranchi (PG) at RTPS,
- (iii) D/C 400 kV DSTPS-RTPS, and
- (iv) D/C 400 kV RTPS-Ranchi (PG) of DVC.

3. Learned senior counsel referring to the Commission's order dated 5.2.2020 in Petition No. 334/TT/2018 submitted that the Commission, while examining the issue of time over-run due to tree cutting and ROW issues etc., observed that the delay from 16.7.2014 to 9.6.2015 in case of Asset-IV was due to inaction by the Petitioner. Accordingly, the time over-run was not condoned by the Commission in the said



petition. However, the Petitioner was given liberty to provide evidence, if any, for consideration at the time of truing-up.

4. He submitted that instant petition was filed before the above order was passed by the Commission on 5.2.2020 and therefore the details sought in order dated 5.2.2020 are not on record and requested to allow the Petitioner to place on record all the details with reference to cutting of trees and ROW issues etc.

5. The Commission directed the Petitioner to submit the details in respect of time over-run in case of Asset-IV and the following information on affidavit latest by 17.8.2020, with advance copy to the Respondents:-

- a. Asset wise apportionment of individual gross loan used in construction of the new assets, specific loan drawl date and rate of Interest on Loan used during the construction period in terms of para 38 of the order dated 5.2.2020 in Petition No. 334/TT/2018.
- b. Furnish the year-wise and asset-wise discharge statement of the Initial Spares, if any, for the asset alongwith COD during 2014-19 period.
- c. Legible copy of the Auditor's Certificate along with Annexures.
- d. The documentary proof of Rate of Interest and repayment schedule of all the loans.
- e. Justification for delay on account of tree cutting with reference to para 32 of the order dated 5.2.2020 in Petition No. 334/TT/2018.

6. The Commission directed the Respondents to file their response to the petition by 10.8.2020 and the Petitioner to file its rejoinder, if any, by 17.8.2020. The Commission further directed the parties to comply with the above directions within the specified timelines and observed that no extension of time will be granted.

7. The matter shall be listed in due course for which separate notice will be issued to the parties.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

